

Central Administrative Tribunal
Principal Bench, New Delhi.

CP-44/97 in
OA-2041/95

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New Delhi this the 23rd day of April, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. R.K. Kohli,
Principal,
Govt. Boys Sr. Secondary School,
Adarsh Nagar,
Delhi-33. Petitioner

(through Sh. Lokesh Kumar - Not present)

versus

1. Sh. Tejinder Khanna,
Lt. Governor,
National Capital Territory
of Delhi, Raj Niwas,
Rajpur Road, Delhi.
2. Sh. S. Raghunathan,
Secretaryt (Education),
Govt. of NCT, Delhi,
Old Secretariat,
Delhi.
3. Sh. K.K. Bhasin,
Director of Education,
Govt. of N.C.T. of Delhi,
Directorate of Education,
Old Secretariat,
Delhi. Respondents

(through Sh. Vijay Pandita, advocate)

ORDER(ORAL)
delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

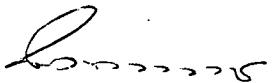
The learned counsel for the respondents states that they have complied with the order and an affidavit in this respect has already been filed. We have perused the affidavit and we are satisfied that the order has been complied with. If any issue is left out, liberty is given to the petitioner to reagitate the same in appropriate forum as and when the cause of action arises. With these observations, this contempt petition

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is disposed of. Notices issued to the alleged
contemners are discharged.



(S.P. Biswas)
Member(A)



(Dr. Jose P. Verghese)
Vice-Chairman(J)

/vv/